

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2001
ANSWERED ON:09.03.2010
POLICE ATROCITIES AGAINST PRISONERS
Joshi Shri Mahesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered/received by the National Human Rights Commission (NHRC) regarding violation of human rights and police atrocities on prisoners in the jails during each of the last three years, State-wise;
- (b) the action taken by the Government against the accused personnel; and
- (c) the remedial steps taken or proposed to be taken by the Government to check such atrocities in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a): A statement indicating the total number of cases of alleged violations of human rights registered, as well as alleged violation of human rights in jail and by the police during the years 2006-07, 2007-08, 2008-09, 2009-2010 (upto 28.2.2010), State-wise is at Annexure-A.

(b)& (c): "Police" and "Public Order" are State Subjects under the Constitution of India. It is for the State Governments to take appropriate action in every crime. The Union Government have been issuing guidelines to the State Governments from time to time advising them to ensure that adequate steps are taken to check instances of violation of human rights.